

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

STARRED QUESTION NO:471  
ANSWERED ON:06.09.2011  
BYLAWS FOR HERITAGE SITES  
Gowda Shri D.B. Chandre

**Will the Minister of CULTURE be pleased to state:**

- (a) whether the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 bans any new construction within 100 metres in all directions of the Archaeological Survey of India (ASI) protected monuments;
- (b) if so, the details thereof;
- (c) whether the Government has completed the baseline survey of properties around protected monuments which is mandatory for preparing heritage bylaws as per the amendment in the aforesaid Act;
- (d) if so, the details thereof and if not the reasons therefor; and
- (e) the steps taken by the Government to expedite it?

**Answer**

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a) to (e) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.471 FOR 6.9.2011

As per section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, no new construction is allowed within the prohibited areas of protected monuments/sites declared to be of national importance. The Act has recently been amended vide Notification No.13 dated 30.3.2010 as 'The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010' wherein the provision to constitute the National Monuments Authority and to notify Competent Authorities for the purposes of section 20C, 20D and 20E is made in addition to above. The rules to the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, which contain the provisions to make it operational have been finalized and are to be notified in the official Gazette.

The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 provides for conducting survey of prohibited and regulated area of protected monuments or protected sites for the purpose of detailed site plan for preparation of heritage by-laws by the Competent Authority, in consultation with Indian National Trust for Arts and Cultural Heritage or such other expert heritage bodies. The Archaeological Survey of India has partially undertaken baseline work with regard to protected monuments and protected areas on Google Earth map. However, keeping in view the enormous volume of work, its complex nature, authenticity and reliability it has been decided that the work be taken up by the Survey of India through detailed survey and preparation of detailed site plan for each monument/site, declared protected by the Central Government as of national importance. Similarly, Director General, Defence Estates has also been requested to conduct survey of monuments/sites falling within their jurisdiction.